

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**Item No. 137**  
**(IB)-252(PB)/2020**

**IN THE MATTER OF:**

Samarth S. Rajnayak & Ors.

.... Applicant/petitioner

Vs.

EMAAR MGF Land Ltd.

.... Respondent

**SECTION:**

**Under Section 7 of IBC, 2016**

**Order delivered on 20.01.2020**

**Coram:**

**SHRI CH. MOHD. SHARIEF TARIQ**  
**HON'BLE MEMBER (JUDICIAL)**

**MS. SAROJ RAJWARE**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Dr. M.K Pandey, Mr. Ravi Mohla, Advocates.

For the Respondent : Mr. Divyam Agarwal, Ms. Surbhi Gupta, Ms. Pallavi Kumar, Advs.

**ORDER**

Learned counsels for both the parties are present.

In view of the order passed by the Hon'ble Apex Court in WP (C) No. 26 of 2020 titled as Manish Kumar v. Union of India & Ors along with other connected matters, case stands adjourned.

List on 12.03.2020.

—sd—

**SAROJ RAJWARE**  
**MEMBER (TECHNICAL)**

—sd—

**CH. MOHD. SHARIEF TARIQ**  
**MEMBER (JUDICIAL)**

20.01.2020  
Aarti Makker